

Single Bench

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No.376/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th August, 2017, 10.30 A.M

Name of the Company		Sadhan kr. Ghosh -Vs- ROC, WB		
Under Section		252(3) Struck off		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

ARUN KUMAR JAI SWAL

COMPANY SECRETARY IN PRACTICE

Sadhan kr. Ghosh

DAN Exxon India

Put Ltd.

A. Jaiswal

11/08/2017

ORDER

Ld. Lawyer on behalf of the Petitioner is present.

Petitioner filed an application under Section 252 (3) of the Companies Act, 2013 with a prayer to restore the name of the company that is D.G.G. EXOCON (India Private Limited) which is shown as strike of vide its letter dated 20.09.2013.

R.O.C. is hereby directed to send the detail report with regard to the status of D.G.H. EXOCON India Private Limited, accordingly a notice may be issued to the R.O.C. for calling of the report.

Fixed on 14.09.2017.

Sd/-
(MANORAMA KUMARI)
MEMBER (J)